

of different Ministries of Central Government, Departments of State Governments and Administrations of Union Territories. A number of laws and statutory orders administered by different Ministries prescribe standards of quality. At the national level, the Indian Standards Institution (ISI) under the Ministry of Civil Supplies is responsible for promoting standardisation and quality control within the provisions of the ISI Certification Mark Act, 1952. The ISI is also running ISI Certification Mark Scheme which is voluntary in nature and under which licences are obtained by the manufacturers for ISI Marks. Within the ambit of this scheme, ISI also organises appropriate training programmes.

The Development Council constituted under the Industries (Development & Regulation) Act 1951 in relation to specific industries or groups of industries are *inter-alia* concerned with the promotion of improvements in design and quality with reference to the products of such industries or groups of industries. The proceeds of the cess chargeable under the said Act on the goods manufactured in any such scheduled industry as may be specified in this behalf by the Central Government may also be utilised for this purpose. One of the objectives of the Technical Development Fund Scheme which in operation since 1976 is to promote modernisation, quality control and upgradation of technology in existing industrial units with the aid of balancing investments and selective imports of relatively small value. The net work of promotional agencies and research and design institutions under the Ministry of Industry also renders assistance in the areas of design, standardisation and quality control. The system of foreign collaboration approvals is also one of the instruments used for updating of technology necessary for quality control. The measures taken for quality control in relation of goods manufactured by the small scale industries include regional testing centres with testing facility for a variety of products, introduction of a compulsory quality control order in respect of a number of domestic electrical appliances and formulation of training courses covering quality control methods.

Bharat Bandh

6219. DR. KRUPASINDHU BHOI:
SHRI RAJESH KUMAR
SINGH:

SHRI SURAJ BHAN:

SHRI RAM VILAS PASWAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons killed and injured on account of Bharat Bandh on 19 January, 1982;

(b) the measures taken to maintain peace and keep the wheels of the industry turning, with results achieved and the expenditure incurred thereon;

(c) the impact of the Bandh on essential services; and

(d) the loss of production and property as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) 46 persons died and 821 persons were injured.

(b) Both Central and State Government took steps to maintain conditions of peace and to ensure maintenance of essential supplies and services, normal functioning of Government offices and industries and protection to workers going to work. Steps were taken to secure the cooperation of management and labour unions to ensure that the work in industrial sector was not disrupted. As a result of these steps the conditions in the country remained more or less peaceful. As the measures taken to maintain peace and normalcy are a normal activity of Government no separate records of expenditure are kept.

(c) Essential services by and large functioned normally.

(d) The loss of production nationwide has not been quantified.

Districts without Industries

6220. SHRI SUDHIR KUMAR GIRI: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have identified the districts where there is no large or medium industry; and

(b) the steps taken by Government to industrialise those district?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) and (b). Yes, Sir. In respect of 83 districts in the country, identified by Government as having no large or medium industry it has been decided that these districts should stand first in line for industrialisation. For this purpose, not only have the concerned State Governments/Union Territories been requested to accord priority in the setting up of industries, but also economic and infrastructure Ministries of the Government of India have been requested to give priority to these districts while shaping their Departmental Plans. In addition, it has been decided to give over-riding priority to applications for Industrial Licences for setting up of industries in these identified districts.

Study of trends in overseas labour market

6221. SHRIMATI USHA PRAKASH CHAUDHARI:

SHRI K. KUNHAMBU:

SHRIMATI MADHURI SINGH:

Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware of the complaints that properly trained workers with formal training do not go abroad;

(b) whether Government propose to make a study of the trends in the overseas labour market; and

(c) whether it is also proposed to arrange for the training of technical per-

sonnel with a view to increase their acceptability in the foreign market; if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI BHAGWAT JHA AZAD): (a) Yes, Sir. Some complaints have been received.

(b) Yes, Sir. Government have constituted a working group to make this study.

(c) Yes, Sir. With a view to upgrading the level of skills, steps are being taken to organise crash training programmes in selected trades. The views of the State Directors of Training have already been obtained and details of the programme are being drawn up.

दिल्ली पुलिस ; भर्ती के लिए चयन किए गये पुलिस कर्मचारियों के बचचे

6222. श्री त्रिलोक चन्द्र : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि नव., और दिस. 1981 में दिल्ली पुलिस में भर्ती के मामले में पुलिस विभाग में काम कर रहे कर्मचारियों ने बचचों की शिक्षा अर्हताओं और शारीरिक मानकों के बारे में कुछ छूट दी गई थी और उनके आधार पर चयन भी किये गये थे लेकिन इस प्रकार चयन किये गये उम्मीदवारों को अब तक प्रशिक्षण के लिए नहीं बुलाया गया है ;

(ख) यदि हां, तो कितने उम्मीदवारों का चयन किया गया है ;

(ग) उन्हें प्रशिक्षण के लिए कब तक बुलाये जाने की संभावना है ; और

(घ) यदि उन्हें प्रशिक्षण के लिये नहीं बुलाये जाने का विचार है तो उसके क्या कारण हैं ?

गृह मंत्रालय तथा संसदीय कार्य विभाग में राधय मशी (श्री पी. बॅकटमुब्ब्या) :

(क) दिल्ली पुलिस ने अपने कर्मचारियों